

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3448
ANSWERED ON:16.08.2010
ACQUISITION OF LAND FOR SEZS
Joshi Shri Pralhad Venkatesh;Singh Shri Ganesh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a): whether a Committee constituted by his Ministry has recommended comprehensive review of the law relating to the Special Economic Zones (SEZs) and ban acquisition of arable land for the SEZs; and

(b) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (b) : Yes Sir, The 'Committee on State Agrarian Relations and the unfinished Task in Land Reforms' constituted under the Chairmanship of Minister of Rural Development on 09-01-2008 has inter- alia, recommended in its report for revisiting SEZ, Act comprehensively and putting a ban on exemptions on diversion of land in scheduled areas and also transfers of common property and agriculture land for SEZ/STZ purposes. The report of the Committee is to be placed before "National Council for Land Reforms' under the Chairmanship of the Prime Minister for its consideration and directions. However, it has been decided that the recommendations of the Committee may be examined by the appropriate Committee of the Secretaries (CoS), before they are placed for consideration of the National Council. Accordingly, the report of the Committee is being examined by the (COS), before it is placed before the "National Council for Land Reforms.